

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:565
ANSWERED ON:04.12.2003
NON-PAYMENT OF STATUTORY DUES OF EMPLOYEES
BASUDEB ACHARIA;SUNIL KHAN;VIRENDRA KUMAR

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government have decided to release outstanding wages/salary and statutory dues payable to the employees of Central Public Sector Undertakings (CPSUs);
- (b) if so, the details of amount (dues) payable/paid to the employees as on date, PSU-wise, State-wise;
- (c) the reasons for delay in releasing the said dues to the employees of CPSUs;
- (d) whether the superannuation age of employees in some CPSUs have been reduced;
- (e) if so, the details thereof; and
- (f) the reasons for not adopting uniformity in the superannuation age in all CPSUs?

Answer

THE MINISTER OF STATE HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SANTOSH KUMAR GANGWAR)

(a) to (c): Government have directed CPSUs to clear the outstanding dues and salary/wages of the employees in a time bound manner. Enterprise-wise and State-wise amount of dues as on 31.12.2002 are given in the annexure. The delay in payment of such dues in particular CPSUs is mainly due to financial difficulties or legal hurdles faced by them. The CPSUs facing financial difficulties have been advised to submit specific action plan for the future of the enterprise / unit to avail of one time financial assistance from the Government to clear the dues expeditiously.

(d): The retirement age of employees of some PSUs has been rolled back from 60 to 58 years.

(e) & (f): The concerned administrative Ministries have been authorised to decide about the roll back of age of superannuation from 60 to 58 years on case to case basis based upon specific proposals of the CPSUs. The information in this regard is not maintained centrally.

In view of divergent activities, financial condition and level of surplus manpower, uniform superannuation age has not been adopted.